

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No. 1005 of 2020**

1. Rajan Pramanik  
2. Sita Devi  
3. Shila Devi ... **Petitioners**

-versus-

1. The State of Jharkhand  
2. Barsati ... **Opposite Parties**

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN**  
**THROUGH VIDEO CONFERENCING**  
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**For the Petitioners :** Mr. Pravin Kumar Rana, Advocate

**For the State:** Mr. Prabir Chatterjee, A.P.P.

3/ 10.09.2020 The lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 11.00 a.m. They have no complain in respect to the audio and video clarity and quality.

This case was listed/supposed to be listed before the Lawazima Board for passing an order in respect of the defects, pointed out by the Office.

Considering the pandemic situation where the Court has minimized the footfall of the lawyers and their Clerks in the Court, this Court felt proper to get all the cases listed before this Court so that the defects can be looked into at this stage only. Thus, this case is listed today before this Court directly.

There are several defects and one of the defects is in respect of the Deficit Court Fee.

Counsel for the petitioners undertakes to deposit the Deficit Court Fee within two weeks. He further prays to ignore the rest of the defects and take up the matter on merits.

Accordingly, save and except the Deficit Court Fee, the rest of the defects stand ignored for the present.

Issue notice to the opposite party No.2 by registered post with A/D. as also through ordinary process for which requisites etc. must be filed within two weeks.

In the meantime, further proceedings in connection with Complaint Case No.1085 of 2018 corresponding to SC/ST Case No.05 of 2019, pending in the Court of learned Chief Judicial Magistrate, Bokaro, so far as it relates to the petitioners, abovenamed, shall remain stayed.

**(Ananda Sen, J.)**